

श्री कृष्ण चन्द्र पन्त : सवाल मुझ से पूछा गया था, इसलिए मैं ने अपनी राय दी।

श्री आर०बी० बड़ै (सरगोन, : यह राष्ट्र-पति की जबादारी है।

12.42 hrs.

PAPERS LAID ON THE TABLE  
 (ANNUAL REPORT OF A I.I. M.S.)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (PROF. D.P. CHATTOPADHAYAYA : On behalf of Shri Uma Shankar Dikshit—I beg to lay on the table a copy of the Annual Report of the All India Institute of Medical Sciences, New Delhi, for the year 1970-71, under section 19 of the All India, Institute of Medical Sciences Act, 1956. [Placed in Library See. No. LT-1147/71]

REPORT OF LAW COMMISSION

THE MINISTER OF LAW AND JUSTICE (SHRI H R. GOKHALE) : I beg to lay on the Table a copy of the Forty-sixth Report of the Law Commission on the Constitution (Twenty-fifth Amendment) Bill, 1971. [Placed in library. See No. LT-1148/71]

REVIEW AND ANNUAL REPORT OF  
 CENTRAL ROAD TRANSPORTS CORPORATION  
 LTD. CALCUTTA ETC.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : I beg to lay on the Table—

- (1) (i) A copy each of the following papers (Hindi and English versions under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (a) Review by the Government on the working of the Central Road Transport Corporation Limited, Calcutta, for the year 1969-70.
- (b) Annual Report of the Central Road Transport Corporation Limited, Calcutta, for the year 1969-70 along with the Audited Accounts and the comments of

the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1149/71.]

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above papers

[Placed in Library. See. No. LT-1150/71].

- (2) A copy of the Annual Accounts of the Bombay Port Trust for the year 1969-70 (Hindi & English versions) and the Audit Report thereon.

[Placed in library. See No. LT-1151/71].

- (3) A copy of the Calcutta Tramways Company (Taking over of Management) Amendment Act, 1971 (Hindi and English versions) (President's Act No. 6 of 1971) published in Gazette of India dated the 28th August, 1971, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1971. [Placed in library. See No. LT-1152/71]

- (4) (i) A copy of the Punjab Tourist vehicles (Chandigarh First Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. 12438-HII (4) 70/29748 in Chandigarh Administration Gazette dated the 9th December, 1970, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-1153/71]

ACCOTNTS OF D.D.A.

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI I. K. GUJRAL : I beg to lay on the Table a copy of the Certified Accounts of the Delhi Development Authority for the year 1968-69 (Hindi and English versions together with the Audit Report thereon)

[Shri I. K. Gujral]

under sub-section (4) of section 25 of the Delhi Development Act, 1957.

[Placed in Library. See No. LT-1155/71]

ANNUAL REPORT OF NATIONAL BOOK TRUST

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (PROF. D.P. YADAVA) : I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the National Book Trust, India, for the year 1970-71. [Placed in Library. See No. LT-1155/71]

12.43 hrs.

MESSAGE FROM RAJA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

I am directed to inform the Lok Sabha that the Prevention of Insults to National Honour Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 12th August, 1971, has been passed by the Rajya Sabha at its sitting held on the 24th November, 1971, with the following amendment :—

*Clause 2*

That at page 2, lines 5-6, the words "Without exciting or attempting to excite hatred, contempt or disaffection towards the Government" be *deleted*.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendment be communicated to this House.

PREVENTION OF INSULTS TO NATIONAL HONOUR BILL

AS AMENDED BY RAJYA SABHA

SECRETARY : Sir, I also lay on the Table of the House the Prevention of Insults to National Honour Bill, 1971 which has been returned by Rajya Sabha with an amendment.

12.44 hrs.

STATEMENT RE. COMPLETION OF REPORTS TO THE ROOF OF STEEL MELTING SHOP OF ROURKELA STEEL PLANT

THE MINISTER OF STEEL AND MINES (SHRI S. MOHAN KUMARAMANGALAM) : Sir, Hon. Members will recall the statement made by me in the House on...

SHRI INDRAJIT GUPTA (Alipore) : It should be laid on the Table of the House and circulated to members,

SHRI S. MOHAN KUMARAMANGALAM : I have no objection.

MR. SPEAKER : You may lay on it the Table.

SHRI S. MOHAN KUMARAMANGALAM : Sir, I beg to lay the statement on the Table of the House.

STATEMENT

Sir, hon. Members will recall the Statement made by me in the House on 19th July 1971 regarding the collapse of a portion of the roof of the Steel Melting Shop of the Rourkela Steel Plant on the night of the 11-12th July 1971. During discussions in the House on this subject, Hon. Members had expressed their concern about the effect of this accident on steel production.

The roof collapse had brought steel production at the Plant to a standstill. A mishap unparalleled in the history of steel industry had occurred the extent of damage was considerable. About 10,000 sq. meters of the roof area had come down